(c) to (e) This Department has been organizing Conferences with the Secretaries of State/UT Food Departments from time to time on various issues including revamping and improving the implementation of TPDS in States/UTs. In the Conferences, the recommendations made relate among others to correct identification of beneficiaries, doorstep delivery of foodgrains upto Fair Price Shops (FPSs), end-to-end computerization of TPDS operations, increasing the viability of FPSs, etc. The recommendations made during the Conferences are shared with States/UTs for corrective action to be taken to improve the functioning of TPDS. Reports on these points are also obtained from the States/UTs on regular basis, which are reviewed in the Department.

## **Functioning of consumer courts**

†3076. SHRI VIJAY GOEL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it is a fact that functioning of consumer courts is not satisfactory, if so, the details thereof;
- (b) whether Government proposes to amend the existing Consumer Protection Act. if so, the details thereof; and
- (c) whether all the posts of President and members in the consumer courts/forums have been filled up, and if not, by when these posts are likely to be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB DADARAO DANVE): (a) Yes, Sir, the statement of pendency in Consumer Courts is given in Statement (*See* below) which shows that the disposal of cases by the Consumer Courts needs to improve.

- (b) The Government proposes to amend the Consumer Protection Act, 1986 and is consulting various stake holders in the matter, but no final view has been taken.
- (c) No, Sir. In accordance with the provisions of the Consumer Protection Act, 1986, the State Governments/UTs are responsible to fill up the post of the President/Members of the concerned State Commission and District Forums of the State/UTs. Vacancies arise from time to time due to retirement, resignation, etc. and concerned State Governments take steps to fill such vacancies. However, the Department has been advising the State Governments/UTs from time to time to fill up the vacancies expeditiously.

<sup>†</sup>Original notice of the question was received in Hindi.

Statement

## Total Number of Consumer Complaints filed/disposed since inception under Consumer Protection Law

(Update on 04.12.2014)

Sl. Name of Agency		Cases	Cases	Cases	% of Total
No		Filed since Inception	Disposed of since Inception	Pending	Disposal
1.	National Commission	92481	81039	11442	87.63%
2.	State Commissions	661295	570184	91111	86.22%
3.	District Forums	3482728	3213497	269231	92.27%
	Total	4236504	3864720	371784	91.22%

## **Quota fixed for States under PDS**

3077. SHRI BASAWARAJ PATIL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the extent of assistance by Central Government to State Governments through PDS for current year;
- (b) the quota under the scheme fixed for each State, and the quantity distributed, the details thereof; and
- (c) whether there are any complaints regarding the inferior quality of foodgrains, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB DADARAO DANVE): (a) and (b) Except those States, which have already adopted Decentralised Procurement Scheme (DCP), all other States are allocated foodgrains for Targeted Public Distribution System (TPDS), National Food Security Act (NFSA) and other Welfare Schemes at subsidised rates and no direct financial assistance is provided to them. However, in case of DCP States, difference between Economic Cost and Central Issue Price (CIP) is reimbursed to them as subsidy. A statement indicating the subsidy released to DCP States in the current years is at Statement-I (*See* below). A statement indicating allocation and offtake of rice and wheat for current year *i.e.* 2014-15 under TPDS is at Statement-II (*See* below).